

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

HON'BLE MR. JUSTICE A.K. YOG, MEMBER (J).

Original Application Number. 1683 OF 2004.

ALLAHABAD this the 25th day of *September, 2008.*

Smt. Chahata Devi alias Chahita Devi, a/a 25 years, W/o Sri Mukesh Kumar, R/o House No. 248, Mohalla Abkari, Muzaffar Nagar.
.....Applicant.

VE R S U S

1. Union of India through Secretary, Ministry of Communication, Department of Posts, India, New Delhi.
2. Senior Superintendent of Post Offices, Muzaffar Nagar.
3. Senior Post Master, Muzaffar Nagar.
4. Smt. Sumitra Devi, W/o Prem Chand, R/o o/o G.M. Telecom, District- Muzaffar Nagar.

.....Respondents

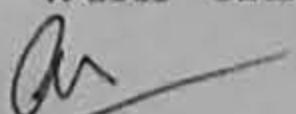
Advocate for the applicant: Sri K.K. Mishra.

Advocate for the Respondents : Sri Saumitra Singh

O R D E R

Learned counsel for the applicant submits that the prayer of the applicant (viz. re may be considered for re-engagement) is innocuous.

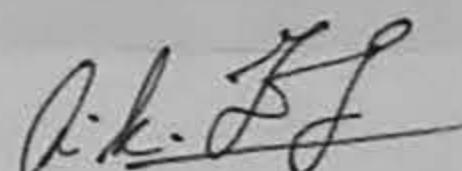
2. The applicant claims that she was engaged as 'Substitute Sweeper' in June, 1999. Pleadings show that the applicant was working as 'substitute casual labour'. She alleges to have made representation in the year 2004. According to her, 'work load' justifies engagement of



'Sweepers' and the respondents can re-engage her without disturbing respondent No. 4/Smt. Sumitra Devi.

3. Without entering into the merits of the claim of the applicant, I direct the applicant to file certified copy of this order as well copy of this Original Application (with all annexure/s) before Senior Post Master, Muzaffar Nagar/respondent No. 3 within four weeks from today and respondent No. 3, provided representation being filed within the stipulated period as contemplated above, shall decide the same exercising unfettered discretion by a reasoned/speaking order within two months in accordance with law. Decision taken shall be communicated to the applicant by registered post.

4. With the above observation, the O.A is disposed of finally. No costs.



MEMBER- J.

/Anand/